COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 235 OF 2016

Dated: 15th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL India Ltd.Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory BoardRespondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

Mr. Sumit Kishore

ORDER

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 16.10.2017 after serving copy on the other side.

List the matter on <u>03.11.2017</u>.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vq

(Justice Ranjana P. Desai) Chairperson